

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI VS Nirmal Singh Bhangoo &Ors.
CC No. 43/2019
FIR No. RC/BD1/0004/E/2014
U/s 420 r/w 120B IPC

30.07.2020

Present: Ms. Mona Jonwal, Ld. PP for CBI.
 Sh. Mohit Mathur, Sr. Advocate alongwith Ld. Counsel Manoj
 Pant (separately through VC) for applicant/accused N.S. Bhangoo.
 IO(s) Sh. Anshuman Saha and Devender Kumar..

Today the matter is listed for remaining arguments/rebuttal by the Ld. Senior Counsel to the reply arguments of the prosecution on the bail application of the applicant/accused N.S. Bhangoo which is heard through video conferencing on CISCO-WEBEX platform in view of the directions issued by Hon'ble High Court and Ld. District Judge considering the prevailing pandemic of COVID-19. The video conferencing link has been sent by the Reader of this court to all concerned.

After hearing the arguments, same is now listed for order/clarification on 04.08.2020.

Copy of this order be provided to the counsel for applicant/accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt.Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.



(ASHOK KUMAR)
ACMM-2 CUM ACJ, ROUSE
AVENUE COURT, NEW DELHI-
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